

ITEM NO.56

COURT NO.1

SECTION XI

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 2767/2014

(Arising out of impugned final judgment and order dated 04/12/2012 in WP No. 10005/2012 passed by the High Court Of Judicature at Allahabad, Lucknow Bench)

SATISH KUMAR DWIVEDI

Petitioner(s)

VERSUS

STATE OF U.P & ORS

Respondent(s)

(with office report)

Date : 08/10/2014 This petition was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE

HON'BLE MR. JUSTICE S.A. BOBDE

HON'BLE MR. JUSTICE ABHAY MANOHAR SAPRE

For Petitioner(s) Mr.B.P.Singh Dhakray, Adv.
Mr.Shakti Singh Dhakray, Adv.
For Dr. Kailash Chand,Adv.

For Respondent(s) Mr. Gaurav Dhingra,Adv.

UPON hearing the counsel the Court made the following
O R D E R

Learned counsel for the respondents is directed to furnish a copy of the counter affidavit to the learned counsel for the petitioner.

Rejoinder, if any, be filed in four weeks' time.

(G.V.Ramana)
Court Master

(Vinod Kulvi)
Asstt.Registrar